

RAJASTHAN HIGH COURT, JODHPUR

-:: CIRCULAR ::-

No. : 11/P.I./2024

Date: 28.11.2024

It is enjoined upon all the Presiding Officers to strictly comply with the direction passed by Hon'ble Supreme Court in Miscellaneous Application No. 2034/2022 in MA 1849/ 2021 in SLP (Crl.) No. 5191/ 2021 in Satender Kumar Antil Vs. Central Bureau of Investigation & Anr. vide order dated 11.07.2022, 03.02.2023, 21.03.2023 and 02.05.2023 which were earlier sent for compliance.

Further I am to inform that vide order dated 06.08.24 in the above case (supra) Hon'ble Supreme Court has directed that :-

- "(i) That all the High Courts and States/UTs must ensure compliance of the SOP for UTPs as laid down by this court vide order dt.13.02.2024, in those cases where no family member or friend is coming forward to stand as surety or furnish bonds on the behalf of the UTPs....."*
- "(iii) To ensure implementation of the mandate of Para.100.2 & 100.3 of Satender Kumar Antil vs. CBI & Anr., (2022) 10 SCC 51, the following directions must be carried out:*
- a. Every Magistrate and/or Sessions Judge shall inform its jurisdictional Principal District Judge about any form of non-compliance of Para. 100.2 or Para.100.3 of Satender Kumar Antil vs. CBI & Anr. (2022) 10 SCC 51, within 1 week of recording such non-compliance;*
 - b. Every Principal District Judge shall maintain a record of details of such non-compliances received from the concerned Magistrates;*
 - c. Every Principal District Judge upon receipt of details of non-compliance by the concerned Magistrate shall, on a monthly basis, forward the same to the Registrar General of the concerned High Court and to the Head of Police in the concerned District;*
 - d. The Head of Police of the concerned District shall, upon receipt of details of non-compliance of Para. 100.2, take action against the erring officer as soon as possible and inform the concerned Principal District Judge."*

While enclosing herewith a copy of order dated 13.02.24 and 06.08.24 passed by Hon'ble Court in the above case all the presiding officers of the courts are directed to ensure compliance of the directions in letter and spirit.

All the Principal District Judges are directed to send the monthly compiled report of non compliance in the enclosed formats to this office.

BY ORDER



REGISTRAR GENERAL

Encl. : As above

No. : Gen./XV/107/2014/SC-I/ 1896

Date: 28.11.2024

Copy forwarded to all the District and Sessions Judges with the request to circulate the same amongst all the Presiding Officers of your judgeship for information and necessary compliance. It is also requested to send the first information within a week to this office.


REGISTRAR GENERAL.

No. : Gen./XV/107/2014/SC-I/1897

Date: 28.11.2024

Copy forwarded to the followings:-


1. O.S.D. (F&I), Rajasthan High Court, Jodhpur.
2. A.O.J. (General Section), Rajasthan High Court, Jodhpur with the direction to send the information received in the Format **Part-A and Part-B** to the Statistic Section.
3. A.O.J. (Statistic Section), Rajasthan High Court, Jodhpur with the direction to receive the above information and after compilation provides the same.
4. Principal Secretary, Department of Home, Government of Rajasthan Jaipur with the request to issue requisite directions to Head of Police of the District for ensuring compliance of the directions of the Hon'ble Supreme Court and regularly send the information of action taken on the information of the non-compliance to the concerned District Judge.


REGISTRAR GENERAL.

No.: Gen./XV/107/2014/SC-I/1949

Date: 09-12-2024

Copy forwarded to Registrar-cum-CPC, RHC, Jaipur for uploading the same on official website of Rajasthan High Court.


REGISTRAR (ADMN.)

PART-B
(giving details District and Court wise)

S. District No.	No. of Under trial Prisoners indented who are unable to comply with the bail condition (list be also annexed)	Whether the under trial prisoners mentioned in column 3 have been informed about their right u/s 440 (2) CrPC.	Total no of application received under section 440 (2) CrPC (list to be annexed)	Number of Regular bail application not decided within 2 weeks of institution.	Number of anticipatory bail application not decided within six weeks of institution.